NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 581/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES:

Shree Valga Infra & Hospitality Pvt. Ltd.

V/s.

ROC Pune

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

36 CS Ashish Kulkanni Practice

Kailos Elkunchuzu Llo

(Parmer)

CP8459

ORDER

CP 581/252(3)/NCLT/MB/MAH/2017

On the request made by the professional appearing on behalf of the Petitioner for withdrawal of this Petition filed under Section 252(3) of the Companies Act, 2013 with liberty, at his request, this Company petition is hereby dismissed as withdrawn with liberty to file afresh under correct provision of law.

V. NALLASENAPATHY
Member(Technical)

B. S. V. PRAKASH KUMAR Member (Judicial)